

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
(Chennai Circuit Bench)**

Appeal no. 86 of 2013

Dated : 24th May, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Karnataka Power Transmission Corporation Ltd.
& Ors.**

...Appellant(s)

Versus

**Karnataka Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s):

Ms. Swapna Seshadri
Mr. Anand K. Ganesan

Counsel for the Respondent(s):

Ms. Vedanayaki Kiran D. for
Mr. Prabhuling K. Navadgi, Sr. Adv. for R-2

ORDER

Ms. Swapna Seshadri, Learned Counsel for the Appellant has argued the matter for some time.

In view of the fact that the reply by the Learned Counsel for the Respondent had been filed only yesterday, she wants some time to file rejoinder. Accordingly, she is permitted to file rejoinder on or before 01.07.2013 after serving copy on the other side.

Post the matter for further hearing on **18.07.2013 at Chennai**

Circuit Bench.

**(Rakesh Nath)
Technical Member
mk**

**(Justice M. Karpaga Vinayagam)
Chairperson**